

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 211/MP/2011

Subject : Petition under Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and against the arbitrary action of Western Regional Load Despatch Centre by loading transmission losses on the 220 kV lines being used for transfer of power from the generating station of NSPCL to Bhilai Steel Plant.

Petitioner : Steel Authority of India Limited (SAIL)

Respondents : Western Regional Load Despatch Centre (WRLDC) and Ors.

Date of Hearing : 23.7.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri M. G. Ramachandran, Sr. Advocate, SAIL
Ms. Anushree Bardhan, Advocate, SAIL
Ms. Lakshmi, SAIL
Shri Sitesh Mukherjee, Advocate, WRLDC
Shri Abhishek Kumar, Advocate, WRLDC
Shri Ashok Rajan, WRLDC
Shri Aditya Das, WRLDC
Ms. S. Usha, WRLDC

Record of Proceedings

The matter was heard through video conferencing.

2. Learned senior counsel for the Petitioner submitted that the present Petition has been remanded by the Appellate Tribunal for Electricity (in short "Appellate Tribunal") vide its order dated 30.1.2020 in Appeal No.116 of 2018 for the limited extent of 'prospective application' of the Commission's decision dated 5.10.2017. Learned senior counsel submitted that the Appellate Tribunal has also remanded the Petition No. 126/MP/2017 on similar grounds and the same may be listed for hearing with the present Petition.

3. Learned counsel for the Respondent, WRLDC, sought time to file its reply. Learned counsel submitted that the Appellate Tribunal, in its order dated 30.1.2020, has not set aside the decision of the Commission granting relief to the Petitioner prospectively, but only observed that such decision is not supported by any reason.



4. Based on the request of learned counsel for WRLDC, the Commission directed WRLDC to file its reply by 7.8.2020 with advance copy to the Petitioner who may file its response, if any, by 18.8.2020. The Commission directed that the due date of filing of reply / response should be strictly complied with.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

